



WEB COPY

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 03.12.2021

CORAM :

THE HON'BLE MR.MUNISHWAR NATH BHANDARI,  
ACTING CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE P.D.AUDIKEVALU

W.P.No.25629 of 2021

S.Arjunan

.. Petitioner

Vs

- 1.The Tamil Nadu State Election Commission,  
rep. by the State Election Commissioner,  
208/2, Jawaharlal Nehru Road,  
(Opp. to Koyambedu Bus Terminus)  
Arumbakkam, Chennai – 600 106.
- 2.The District Collector,  
Villupuram District, Villupuram.
- 3.The Returning Officer,  
Marakanam Panchayat Union,  
Marakanam, Villupuram district.
- 4.Saravanan,  
Assistant Director of Agriculture,  
Agriculture Department,  
Tindivanam as Returning Officer,  
Marakanam Panchayat Union, Marakanam,  
Villupuram District.



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5.The Block Development Officer,  
Marakanam Panchayat Union,  
Marakanam, Villupuram District.

6.Jagadeesan,  
Block Development Officer,  
Marakanam Panchayat Union,  
Marakanam, Villupuram District.

7.R.Dayalan

8.Palani

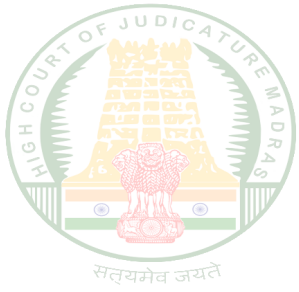
9.Senji K.S.Masthan,  
Minister for Minority Development,  
Thalapathi Illam,  
Desurpattai, Senji.

.. Respondents

Prayer: Petition filed under Article 226 of the Constitution of India praying for a writ of declaration, declaring the election of the 7<sup>th</sup> respondent as Chairman and 8<sup>th</sup> respondent as Vice-Chairman of Marakanam Panchayat Union as declared by the 3<sup>rd</sup> respondent on 22.11.2021 as arbitrary, illegal and unjust and fraudulent and direct the 3<sup>rd</sup> respondent to forthwith recount the votes which were polled on 22.11.2021 and declare the petitioner as the elected Chairman of the Marakanam Panchayat Union and conduct a fresh election for the office of the Vice-Chairman of Markanam Panchayat Union.

For the Petitioner : Mr.AR.L.Sundaresan  
Senior Counsel  
for Ms.AL.Ganthimathi

For the Respondents : Mr.S.Siva Shanmugam  
for respondent No.1



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: Mr.P.Muthukumar  
State Government Pleader  
for respondents 2 to 4

ORDER

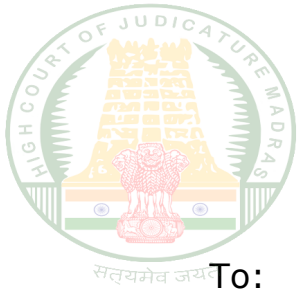
(Order of the Court was made by  
the Hon'ble Acting Chief Justice)

Learned counsel for the petitioner prays for withdrawal of the writ petition with liberty to file an election petition challenging the election.

In view of the above, the writ petition is dismissed as withdrawn with liberty as prayed for. No costs. Consequently, W.M.P.Nos.27058 and 27061 of 2021 are closed.

(M.N.B., ACJ.) (P.D.A., J.)  
03.12.2021

Index : No  
sasi



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W.P.No.25629 of 2021

M.N.BHANDARI, ACJ  
AND  
P.D.AUDIKEVALU, J.

(sasi)

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